

E. No.48/16

New No.80231/16

01.07.2020

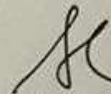
File was not taken up on 29.04.2020 in view of the order bearing no. 7225-7305/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 15.04.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 01.07.2020.

File is taken up today for hearing by way of video conferencing on account of lockdown due to Covid 19 in view of order bearing no. 22/DHC/2020 dated 29.06.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

No one has appeared through video conferencing.

As such, matter is adjourned for purpose fixed to 26.10.2020.



(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
01.07.2020